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O.A. NO. 646 OF 2012

Order Dated 13th September, 2012

CORAM:

HON'BLE SHRI A.K.PATNAIK, JUDICIAL MEMBER

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Heard Sri N.Biswal, Ld. Counsel for the applicant and Sri S.Barik, Ld.ASC (on whom a copy of the O.A. has already been served) appearing for the Respondents and perused the materials on record. During the course of hearing on admission, Shri Biswal submitted that he would like to prefer a representation to Respondent No.4 against the information dated 7.12.2011 (Annexure-6) wherein it has been decided only to extend 20% HRA to the applicants in O.A.No.148/2011. In the circumstances, Shri Biswal submitted that he would be satisfied if a direction is issued to consider the representation as aforesaid within a stipulated time.

Having regard to the above, this Original Application is disposed of with direction to Respondent No.4 that in the event any such representation is filed by the applicant within a period of 10 days from the date of receipt of the order, he shall consider and dispose of the same with a reasoned and speaking order within a period of one month from the date of receipt of such representation under intimation to the applicant.

With the above observation and direction, this O.A. is disposed of at the stage of admission itself.

Send a copy of this order along with copy of O.A. to Respondent No.4 at the cost of the applicant for compliance and free copies of this order be made over to the learned counsel for the parties



JUDICIAL MEMBER